

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.36/09

Friday this the 22nd day of October 2010

C O R A M :

HON'BLE Dr.K.B.SURESH, JUDICIAL MEMBER

K.Georgekutty,
S/o.Kochukunju,
Retired SCP, S.Railway, Chengannur.
Residing at Parankimam Vilayil,
Kadampnad, (Via) Adoor, Dist. Pathanamthitta. ...Applicant

(By Advocate Mr.M.P.Krishnan Nair)

V e r s u s

1. Union of India represented by the General Manager,
Southern Railway, Park Town, Chennai – 3.
2. Divisional Personnel Officer,
Southern Railway, Divisional Office,
Personnel Branch, Trivandrum – 14. ...Respondents

(By Advocate Mr.Sunil Jacob Jose)

This application having been heard on 22nd October 2010 this
Tribunal on the same day delivered the following :-

O R D E R

HON'BLE Dr.K.B.SURESH, JUDICIAL MEMBER

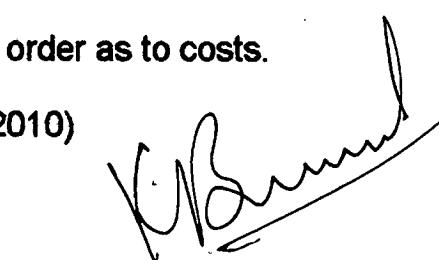
In pursuance to the undertaking made on 21.6.2010, learned counsel
for the respondents submitted that the principal amount and the interest
computed on it has already been paid on 24.6.2010. Learned counsel for
the applicant submitted that he is not in agreement with the quantum
granted to the applicant and, therefore, would like a statement regarding



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computation from the respondents. The respondents are directed to provide computation within a period of one month from today. If the computation is correct or incorrect, it will be another cause for the applicant. Therefore, reserving that right in the applicant to contest the computation, if found incorrect, this OA is closed. No order as to costs.

(Dated this the 22nd day of October 2010)



Dr.K.B.SURESH
JUDICIAL MEMBER

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